

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 114
ANSWERED ON 29/01/2026**

DIGITAL MODERNISATION OF LEGAL SERVICES

**114 Dr. Parmar Jashvantsinh Salamsinh:
Dr. Medha Vishram Kulkarni:
Shri Narayana Koragappa:**

Will the Minister of *Law and Justice* be pleased to state:

- (a) the services offered through the Notary Portal under the Notaries Act, 1952;
- (b) the number of digitally signed Certificates of Practice issued;
- (c) the measures adopted to ensure transparency and efficiency;
- (d) whether additional digital modules are proposed to expand the portal's scope; and
- (e) if so, details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (e): The Government has launched the Notary Portal as a dedicated platform for providing online services for the works related to the Notaries Act, 1952 and the Notaries Rules, 1956. It is intended to provide an online interface between the Notaries and the Government for various services like submission of applications for appointment as Notaries, verification of eligibility for appointment as Notaries, issuance of digitally signed Certificate of Practice as a Notary, renewal of Certificate of Practice, change of practice area, submission of annual return etc. The Notary Portal provides a faceless, paperless, transparent and efficient system. Presently, only the module related to verification of documents and eligibility and issuance of digitally signed Certificate of Practice to the newly appointed Notaries is live. Prior to launch of the Notary Portal, Certificate of Practice used to be issued physically to the Notaries. As on 23.01.2026, more than 36000 digitally signed Certificates of Practice have been issued to the newly appointed Notaries for various States and Union Territories through the Notary Portal.
